

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1574(PB)/2019

IN THE MATTER OF:

Krishan Kant Kukreti

Vs.

Educomp-Raffles Higher Education Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner

Mr. Pran Malik, Adv.

For the Respondent(s):

Mr. Vasudha Sharma, Adv.

ORDER

One last opportunity is granted to file reply within a week with a copy in advance to the counsel for the petitioner. However, the same shall be subject to the payment of Rs. 10,000/- as cost payable to the petitioner.

List for arguments on 30.08.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)